

Central Administrative Tribunal
Principal Bench

O.A.No.1455/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 30th day of May, 2002

Promila
w/o Shri K.L.Sethi
r/o 4/424, Bhola Nath Nagar
Gali No.11, Shahdara
Delhi - 110 032. Applicant

(By Advocate: Shri S.K.Gupta)

Vs.

1. Govt. of NCT of Delhi
through Chief Secretary
Delhi Secretariat
I.P.Estate, New Delhi.
2. Director
Directorate of Education
Old Secretariat
Delhi.
3. Deputy Director of Education(East)
Zone-IX, Rani Garden
Delhi. Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant, who had been working as Part-time Home Science Lab Attendant, has sought disposal of her representation dated 24.11.1999, which has been made to the respondents. It stated on the strength of a decision of Division Bench of this Tribunal in OA No.2722/99, dated 30.6.2000, which has been upheld by the High Court by an order passed on 17.4.2001 in CWP No.2349/2001 (Govt. of NCT of Delhi Vs. Smt. Vidhya), learned counsel for applicant submitted that at least the respondents may be directed to dispose of the representation of the applicant.

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3. In this view of the matter, the present OA is disposed of at the admission stage itself, by directing the respondents to consider the representation of applicant. The respondents shall also treat the present OA as a supplementary representation and pass a detailed and speaking order within two months from the date of receipt of a copy of this order.

4. If the applicant is still aggrieved, it will be open for her to approach this Tribunal in accordance with law.

Let a copy of this order along with a copy of the OA be sent to respondents.

S. Raju
(Shanker Raju)
Member(J)

/rao/